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<u>For immediate release</u>
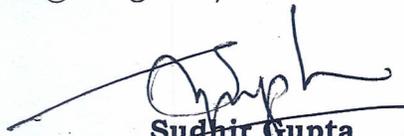
Telecom Regulatory Authority of India

TRAI releases Consultation Paper on 'Definition of Revenue Base (AGR) for the Reckoning of Licence Fee and Spectrum Usage Charges'

New Delhi, 31st July 2014: The Telecom Regulatory Authority of India has today released a Consultation Paper (CP) on 'Definition of Revenue Base (AGR) for the Reckoning of Licence Fee and Spectrum Usage Charges'. The consultation has been undertaken by the Authority *suo motu* under section 11(1)(a)(ii) of the TRAI Act, 1997.

The objective of this paper is to initiate an exercise to review the definition of Gross Revenue (GR) and the permissible deductions to arrive at Adjusted Gross Revenue (AGR) in the context of the National Telecom Policy 2012, the changes made in the licensing regime, the transition from the administrative allocation regime towards market-determined prices for spectrum, and the conclusion of tenure of many licences. The CP provides the relevant background information on the subject covering various issues involved. The important issues which have been covered in the paper include:

- ☐ Definition of GR and permissible deductions to arrive at AGR
- ☐ Components of GR/ AGR and minimum presumptive AGR
- ☐ Rates of Licence Fee and Spectrum Usage Charges
- ☐ Formats of statements of revenue and licence fee
- ☐ Audit and verifiability of revenue and licence fee

The CP has been uploaded on TRAI's website (www.trai.gov.in). Written comments on the issues raised in the CP are invited from stakeholders by 1st September 2014 and counter comments by 8th September 2014. For any clarifications on the consultation paper, Shri Maruthi P. Tangirala, Advisor (F&EA-II), Telecom Regulatory Authority of India may be contacted (Telephone No. +91-11-23220020, Fax No. +91-11-23211998, email-id: mptangirala@trai.gov.in).

Sudhir Gupta
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